

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 515 OF 2022

IN THE MATTER OF:

DHARAMVIR

...APPLICANT

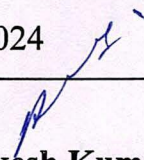
VERSUS

STATE OF HARYANA & ORS.

...RESPONDENT

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Rakesh Kumar/Aakash Khattar

Advocates for the Applicants

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PLACE : NEW DELHI

DATE: 09.12.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELH

ORIGINAL APPLICATION NO. 515 OF 2022

IN THE MATTER OF:

DHARAMVIR

...APPLICANT

VERSUS

STATE OF HARYANA & ORS.

...RESPONDENT

**OBJECTION ON BEHALF OF RESPONDENT NO. 12 AGAINST THE
DETAILED REPORT FILED BY THE HARYANA STATE POLLUTION
CONTROL BOARD DATED 06.11.2024**

MOST RESPECTFULLY SHOWETH:

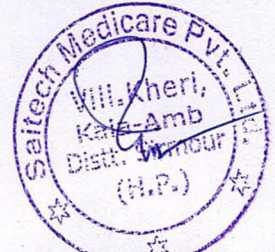
1. That the captioned matter is pending adjudication before this Hon'ble Tribunal.
2. That *vide* order dated 08.11.2024, the Respondents were given the liberty to file their objections to the Report filed by the Haryana State Pollution Control Board.
3. That the Respondent is submitting their objections only in regards to the status of the respondents as projected in the said report.

Objections by the Respondent:

4. That the Status Report submitted by the Haryana State Pollution Control Board does not raise any concerns towards the Respondents.
5. That it is pertinent to mention herein that the Respondent has always complied and followed each and every rule and law scrupulously.

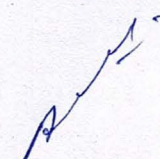
However, the Respondents states that in the event any further direction if any is passed by this Tribunal, Respondent shall be obliged to follow the same as well. It is lastly submitted that the Tribunal may consider the fact that the Respondent Company is a source of livelihood to huge section of the society who are directly or indirectly engaged with the Respondents.

6. In light of the aforesaid, it is humbly submitted that the Report submitted by Haryana State Pollution Control Board absolves the Respondent from any liability, as the report fails to show any pollutant activities being performed by the Respondent.



DEPONENT

Through:


Rakesh Kumar/Aakash Khattar

Advocates for the Applicants

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...RESPONDENT

AFFIDAVIT

I, Bharat Singh, S/o Sh. Bharat Singh, aged about 42 years, working for gain at Saitech Medicare Pvt. Ltd., Suketi Road, Kala Amb, Distt. Sirmour (HP)-173030 in the capacity of Finance Manager of the Respondent, presently at New Delhi do hereby solemnly affirm and declare as under:

1. I say that I am the Authorised Representative of the Respondent No. 12 (hereinafter referred to as the "**Respondent Company**") in the captioned Original Application and that I am fully conversant with the facts and circumstances of the present case and as such am competent to swear the abovementioned by virtue of Resolution/ Letter of Administration dated 06.11.2024 passed by the Respondent Company in my favour. A copy of the Resolution/ Letter of Administration dated 06.11.2024 is annexed herewith and marked as **ANNEXURE R12/1**.
2. That the accompanying objections have been drafted by my counsel and the same has been read over and explained to me and I say and declare that the same are true and correct.


DEPONENT

VERIFICATION

I, the above named deponent, do hereby verify that the facts stated in the abovementioned objections are true and correct to my personal knowledge, derived from the records maintained in the office of the Respondent during the normal course of its business and the submissions made above are based on the legal advise which I have received and believed to be true.

Verified at 99th on this _____ day of December, 2024

DEPONENT







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NOTARY PUBLIC
JP
9/12/2024

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9780
9/12/2024
ATTN: JP

 	 
<p>भारत सरकार Government of India</p>	<p>सूचना</p>
<p>भारतीय विशिष्ट पहचान आधिकारण Unique Identification Authority of India</p>	<p> <input type="checkbox"/> आधार पहचान का प्रमाण है, नागरिकता का नहीं। <input type="checkbox"/> सुरक्षित QR कोड / ऑफलाइन XML / ऑनलाइन ऑथेंटिकेशन से पहचान प्रमाणित करें। <input type="checkbox"/> यह एक इलेक्ट्रॉनिक प्रक्रिया द्वारा बना हुआ पत्र है। </p>
<p>70</p> <p>2016</p> <p>आपका आधार पहचान संख्या No. :</p>	<p>INFORMATION</p> <p> <input type="checkbox"/> Aadhaar is a proof of identity, not of citizenship. <input type="checkbox"/> Verify identity using Secure QR Code/ Offline XML/ Online Authentication. <input type="checkbox"/> This is electronically generated letter. </p> <div style="border: 1px solid black; padding: 5px;"> <p> <input type="checkbox"/> आधार देश भर में मान्य है। <input type="checkbox"/> आधार कई सरकारी और गैर सरकारी सेवाओं को पाना आसान बनाता है। <input type="checkbox"/> आधार में मोबाइल नंबर और ईमेल ID अपडेट रखें। <input type="checkbox"/> आधार को अपने स्मार्ट फोन पर रखें, mAadhaar App के साथ। </p> <p> <input type="checkbox"/> Aadhaar is valid throughout the country. <input type="checkbox"/> Aadhaar helps you avail various Government and non-Government services easily. <input type="checkbox"/> Keep your mobile number & email ID updated in Aadhaar. <input type="checkbox"/> Carry Aadhaar in your smart phone – use mAadhaar App. </p> </div>
<p>Download Date: 09/11/2020</p> <p>मेरा आधार, मेरा पहचान</p>	<p>भारतीय विशिष्ट पहचान आधिकारण Unique Identification Authority of India</p> <p>पता: S/O सा... के... 1047 www.uidai.gov.in</p>

Ref No.SMPL/2024-25/957


Date: 06/11/2024

Board of Directors of Saitech Medicare Pvt Ltd . (hereinafter the "Company") passed a resolution on 06th Nov, 2024, at its Factory situated at Vill.Kheri Trilokpur Road, Kala-Amb, Tehsil Nahan, District Sirmaur, H.P. - 173030, whereby the Board of Directors of the Company have authorised Mr.. Bharat Singh, aged about 42 years, s/o Sh.Ram Saran R/o Village. Muradpur, District Yamunanagar , (HR). to execute all or any of the following acts or things for and on behalf of the Company, in connection with contesting all civil or criminal disputes or any other matter and all court proceeding in Himachal Pradesh, on behalf of the Company, before Hon'ble High Court, civil or criminal court or any other court or authority/NGT Delhi.

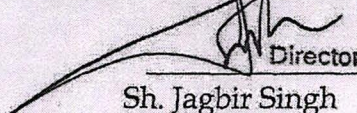
- (i) To engage or appoint any legal practitioner to conduct/contest the civil or criminal case.
- (ii) To sign, verify and file any pleading, written statement /replies/applications or tender affidavit, or all other documents qua the afore-said case/proceedings
- (iii) To make and present to the court any application in the afore-said case / proceedings;
- (iv) To produce summons or to give /lead any type of evidence before any government authority or before any court of law;
- (v) To obtain copies of documents and papers regarding the afore-said case/ proceedings;
- (vi) To sign and submit necessary documents/forms/applications;


Generally to do all other lawful acts necessary for the conduct of the afore-said proceedings and the Company hereby agree that all acts, deeds and things lawfully done by the afore-said authorised person shall be constructed as acts, deeds and things done by the Company and the Company hereby undertake to ratify and confirm all and whatsoever that its afore-said person shall lawfully do or cause to be done for the Company by virtue of the power hereby given.

For Saitech Medicare Pvt. Ltd.


Director
Sh. V.D. Gupta
(Director)

For Saitech Medicare Pvt. Ltd.


Director
Sh. Jagbir Singh
(Director)


06/11/24

Authorised Person
(Bharat Singh)

SAITECH MEDICARE PVT. LTD.

(A WHO-GMP GLP & En ISO 9001: 2008 Certified Co.)

Trilokpur Road, Kala Amb, Distt. Sirmour -173030 (HP) Mob. +91-8219682830,31,32 To 46

Reg. Office at: Subhash Chowk, Chandigarh-Raipur Rani Road, Naraingarh-134203, Ambala, Haryana (INDIA)

E-mail.: info@saitechmedicare.in, export@saitechmedicare.in, web site - www.saitechmedicare.in

G.S.F. 02AALCS3115N1ZC

Corporate Identity Number : U24233HR2006PTC036501